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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 1380/2013**

DELHI TRANSCO LTD

..... Petitioner

Through: Ms Swapna Seshadri & Ms Sugandha  
Khanna, Advs. with Mr Gaurav  
Gupta, Sr. Manager & Mr Ajay  
Sharma, DM.

versus

DELHI ELECTRICITY REGULATORY COMMISSION

..... Respondent

Through: Mr Sanjeev Mahajan & Mr Sarthak  
Chiller, Advs.

+ **W.P.(C) 2903/2013**

INDRAPRASTHA POWER GENERATION  
COMPANY LTD

..... Petitioner

Through: Ms Swapna Seshadri & Ms Sugandha  
Khanna, Advs.

versus

DELHI ELECTRICITY REGULATORY COMMISSION

..... Respondent

Through: Mr Sanjeev Mahajan & Mr Sarthak  
Chiller, Advs.

+ **W.P.(C) 2904/2013**

PRAGATI POWER CORPORATION LIMITED

..... Petitioner

Through: Ms Swapna Seshadri & Ms Sugandha  
Khanna, Advs.

versus

DELHI ELECTRICITY REGULATORY COMMISSION

..... Respondent

Through: Mr Sanjeev Mahajan & Mr Sarthak  
Chiller, Advs.

*W.P.(C) 1380/2013 and connected matters*

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+ **W.P.(C) 4425/2019**  
DELHI TRANSCO LIMITED ..... Petitioner  
Through: Ms Swapna Seshadri & Ms Sugandha  
Khanna, Advs. with Mr Gaurav  
Gutpa, Sr. Manager & Mr Ajay  
Sharma, DM.

versus

DELHI ELECTRICITY REGULATORY COMMISSION  
..... Respondent  
Through: Mr Sanjeev Mahajan & Mr Sarthak  
Chiller, Advs.

+ **W.P.(C) 2444/2021**  
DELHI TRANSCO LIMITED ..... Petitioner  
Through: Ms Swapna Seshadri & Ms Sugandha  
Khanna, Advs. with Mr Gaurav  
Gupta, Sr. Manager & Mr Ajay  
Sharma, DM.

versus

DELHI ELECTRICITY REGULATORY COMMISSION  
..... Respondent  
Through: Mr Sanjeev Mahajan & Mr Sarthak  
Chiller, Advs.

**CORAM:**  
**HON'BLE MR JUSTICE RAJIV SHAKDHER**  
**HON'BLE MS JUSTICE TARA VITASTA GANJU**

**ORDER**  
**12.09.2022**

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**[Physical Hearing/Hybrid Hearing (as per request)]**

1. The above-captioned writ petitions have been received on marking.
2. The report of the Registry shows that counter-affidavit has not been filed in W.P.(C)4425/2019, while rejoinder is awaited in W.P.(C)2903/2013 and W.P.(C)2904/2013.
3. Accordingly, list the above-captioned matters before the concerned  
*W.P.(C) 1380/2013 and connected matters*

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Registrar on 27.10.2022 for completion of pleadings.

3.1. List the matters before the Court on 13.04.2023.

4. Counsels for the parties are directed to file a common convenience file.

4.1 The concerned Registrar will ensure that this is done.

5. Liberty is also given to counsel for the parties to file consolidated written submissions which will capture the issues which arise in the above-captioned writ petitions.

**RAJIV SHAKDHER, J**

**TARA VITASTA GANJU, J**

**SEPTEMBER 12, 2022/r**

*Click here to check corrigendum, if any*

*W.P.(C) 1380/2013 and connected matters*

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